FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S MAN INFRAPROJECTS LIMITED
CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING

(Under Regulation 36A(1)of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Man Infraprojects Limited CIN:U70101MH2006PLC164930
2.	Address of the registered office	102, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Ville Parle - West, Mumbai - 400056.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	The major assets of the Corporate Debtor are located at Mumbai
5.	Installed capacity of main products/ services	The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year	As per latest audited financial statements the revenue from operations is Rs. 75,00,000 for the financial year 2018-19.
7.	Number of employees/ workmen	As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Information can be sought through communication to the following email : E-mail: ip.maninfraprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Information can be sought through communication to the following email : E-mail: ip.maninfraprojects@gmail.com
10.	Last date for receipt of expression of interest	16th March, 2026
11.	Date of issue of provisional list of prospective resolution applicants	23rd March, 2026
12.	Last date for submission of objections to provisional list	28th March, 2026
13.	Date of issue of final list of prospective resolution applicants	2nd April, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	7th April, 2026
15.	Last date for submissions of resolution plans	12th May, 2026
16.	Process email id to submit EOI	ip.maninfraprojects@gmail.com

Manoj Kumar Agarwal
Resolution Professional
Man Infraprojects Limited (Under CIRP)
Regn. No. IBBI/IPA-001/IP-P00714/2017-2018/11222
AFA No: **AA1/11222/02/300627/109155 Valid till 30/06/2027**
Place: Mumbai
Date: 27.02.2026

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NCLAT Upholds Class Action Against Jindal Poly

Mohit Bhalla

New Delhi: The National Company Law Appellate Tribunal (NCLAT) Thursday upheld the admission of a shareholder class action lawsuit against Jindal Poly Films, noting that investigating agencies had prima facie established that the company's affairs were being conducted in a manner prejudicial to shareholder interests. The lawsuit has claimed ₹2,500 crore in damages for alleged wrongful actions by Jindal Poly resulting in financial losses to minority shareholders.

These shareholders are claiming that Jindal Poly sold investments in an affiliated power generation company to related parties at undervalued rates. The lawsuit implicated the company, its board, management, and promoters.

Jindal Poly, whose promoters include Shyam Sunder Jindal and Bhavesh Jindal, had approached NCLAT challenging a 5 February National Company Law Tribunal (NCLT) ruling, which had admitted the class action lawsuit against the company. The affected shareholders who filed the lawsuit are Rina Virendra Jain, Ankit Jain, and Ruchi Jain Hanasoge.

"Prima facie, the allegations are of illegal and systematic fraudulent acts perpetrated by JPFL (Jindal Poly Films), its promoters and directors and in undertaking the impugned transactions have caused significant loss to the entire class of minority public shareholders of JPFL, including Respondent No. 1-3 (Rina Virendra Jain, Ankit Jain, Ruchi Jain Hanasoge," the NCLAT said in its order. "The investigation conducted by the market regulator Sebi and by the Directorate of Enforcement (ED) prima facie establish the management and conduct of the affairs of the company (Appellant / JPFL herein) are being conducted in a manner prejudicial to the interest of the company itself as well as its members."

The ruling could have wide-ranging implications for the rights of minority shareholders of listed companies in India because class action lawsuits have been rarely tested in courts and there is limited jurisprudence on the subject, according to legal experts. Class action lawsuit provisions stipulate issuing a public notice as the next step, with other shareholders allowed to join minority shareholders who originally filed the case.

Jindal Poly said in a statement that Thursday's decision has no bearing on the merits of the case. "Hon'ble National Company Law Appellate Tribunal (NCLAT) decided the appeal filed by us against the order passed by the Hon'ble National Company Law Tribunal (NCLT) on 05.02.2026. This decision rendered today (26.02.2026) does not have any implications or bearing on the merits of the case as the Hon'ble NCLT is yet to start hearing the matter," said a spokesperson for Jindal Poly Films.

The company reiterated that its business decisions were above board. "The company reiterates that all business decisions were taken under commercial wisdom with necessary approvals as required under applicable laws," Jindal Poly said. "This decision does not impose any findings on the allegations made in the petition. The company is reviewing the order and shall decide on the next steps accordingly."

NHRC Holds Meet on Drug Safety Amid Counterfeit Menace

ENFORCEMENT FOCUS Officials explored ways to use tech for drug transparency, traceability

Teena Thacker

New Delhi: The National Human Rights Commission (NHRC) has raised serious concerns over the growing menace of spurious drugs in the country. On Wednesday, NHRC chairperson Justice V. Ramasubramanian convened a high-level meeting with government officials and industry experts to critically examine the existing regulatory framework governing drug safety in India.

The deliberations covered a broad range of issues, including constitutional and statutory safeguards for the protection of human rights, the mounting public health risks posed by counterfeit and substandard medicines, and the urgent need for stronger enforcement mechanisms.

Government officials from the ministry of home affairs, ministry of health, national investigative agency, department of pharmaceuticals, drug regulatory authority along with experts from the industry explored how emerging technologies can be harnessed to bring greater transparency, traceability, and accountability to the drug regulatory ecosystem.

"Spurious and counterfeit medicines are not just a regulatory nuisance—they are a serious patient-safety, financial, legal, and reputational risk. In prosecution cases which generally have low conviction rates, the genuine manufacturer should be treated as witness and not accused. The witness can be motivated to explain to the courts difference between original and spurious drugs by way of affidavit which will strengthen the case and enhance chances of conviction," said Harish Jain, president, Federation of Pharma Entrepreneurs (FOPE).

The proliferation of spurious drugs is casting a long shadow over India's standing as the world's leading supplier of affordable medicines, putting its globally recognised pharmaceutical reputation at serious risk.

The meeting was attended by officials from home ministry, NIA, the drug regulatory body and industry experts

The World Health Organization (WHO) had issued a medical product alert in 2025 concerning substandard and contaminated oral liquid medicines circulating in India. The alert cautioned that such products pose a significant risk of serious injury or death, especially among children, and underscored the need for urgent regulatory vigilance, timely public communication, and strengthened pharmacovigilance mechanisms.

BPCL Sets up Singapore Unit for Oil, Gas Trade

Mumbai: Bharat Petroleum Corporation (BPCL) on Thursday said it has incorporated a wholly-owned unit, Bharat Petroleum Global Energy Services (Singapore), for setting up a trading desk. The new entity will trade in crude oil, natural gas, petroleum and petrochemical products.—**Our Bureau**

SPOTLIGHT

Universal Education and Minerva University Explore New Models of Global Learning

Universal Education Chairman Jesus Lall & Minerva University President Mike Magee discuss evolving approaches to interdisciplinary education & international career readiness.

Mumbai: In a significant step toward strengthening global education pathways for Indian students, Mike Magee, President of Minerva University, recently visited India to meet Jesus Lall, Chairman of Universal Education. The discussions centred on the future of higher education, globally immersive learning models, and expanding international career opportunities for Indian learners.

The visit reflects a broader transformation in global higher education. As artificial intelligence reshapes industries and careers become increasingly interdisciplinary, employers are placing greater value on analytical thinking, adaptability, collaboration, and real-world problem-solving, capabilities not always cultivated through traditional lecture-based systems.

Minerva University has built its academic model around this shift. Its structured active-learning framework replaces large lecture halls with small, discussion-led seminars where students prepare in advance and apply concepts immediately through practical assignments. Classes are intentionally limited to ensure depth of engagement and measurable outcomes.

The university also follows a global rotation model, with students living and studying across cities such as San Francisco, Berlin, Buenos Aires, Seoul, Taipei, and previously Hyderabad.

In the 2026 Niche rankings, Minerva placed #3 among the hardest colleges to get into in America, #15 for best colleges for business, #17 for best colleges for mathematics, and in the top 3 per cent nationally for academics and student life, reflecting both selectivity and student experience.

For Universal Education, the engagement aligns with its evolving academic philosophy. Over the past decade, the group has developed a diversified education network spanning schools and higher education institutions, with emphasis on technology-enabled classrooms, interdisciplinary curriculum design, and industry-aligned programmes. Its approach integrates digital infrastructure, collaborative learning environments, and structured mentorship to prepare students for long-term career pathways in a borderless economy.

"The future belongs to learners who can think critically, adapt globally, and solve real problems. India has extraordinary talent, and education models must evolve to unlock that potential on a global stage," said Magee.

Jesus Lall added, "Indian students deserve access to education that prepares them not just for degrees, but for leadership in a rapidly changing world."

As education systems worldwide recalibrate around skills, mobility, and measurable outcomes, dialogues between Minerva University and Universal Education signal growing alignment around globally relevant, future-ready learning for Indian students.

Cargill Invests ₹300 cr to Build 400,000-tonne Dairy Feed Plant

Shambhavi Anand

New Delhi: Cargill has invested ₹300 crore in building a second dairy feed plant in Punjab, anticipating that India's drive to modernise animal husbandry will help offset near-term pressures on farm incomes. The new facility near Wazirabad will have an annual capacity of 400,000 tonnes, according to Ravinder Balain, country president of Cargill India.

The US-based commodities major's move to double down on a business that feeds the country's vast livestock economy comes as dairy farmers grapple with volatile milk prices, erratic weather and rising input costs. The company expects dairy consumption to grow at a much faster rate as incomes rise, encouraging investment in the feed segment, he said.

"This (plant) will enhance supply reliability and farm profitability for dairy farmers, besides contributing to local employment, thereby strengthening the state ecosystem," Balain said, adding that the plant, inaugurated on Thursday, will create 1,000 jobs directly and indirectly.

Merlin Group Buys 3.26-acre Prime Land in Pune's Mundhwa for ₹273 cr

Kailash Babar

Mumbai: Kolkata-based realty developer Merlin Group's subsidiary Merlin Prime Spaces has acquired a 3.26-acre land parcel in Mundhwa locality near Koregaon Park in Pune for ₹273 crore.

The company is looking to develop a commercial project on the said land parcel with a total investment of over ₹1,000 crore including the land cost.

"We are planning to develop an office-led commercial project with a total 1.5 million sq ft space targeted at banking, financial services, insurance companies and global capability centres. Our initial estimate shows around ₹800 crore of construction cost," Saket Mohta, MD, Merlin Group, told ET.

The company has paid stamp duty of ₹19.1 crore for the transaction that was registered on February 20, according to documents accessed through CRE Matrix, realty data analytics platform.

Merlin Group, which entered Pune in 2021, is currently developing three projects in Pune including a commercial, mixed-use and premium residential project, each covering a total development of around 1 million sq ft. In addition to these, Merlin Group is planning to start another commercial project in Baner this year and is also evaluating opportunities in Navi Mumbai. It has four upcoming projects in Pune totalling around 6 million sq ft over 2 years, comprising two commercial and two residential developments.

OFFICE OF THE OFFICIAL LIQUIDATOR
1st Floor, "Corporate Bhawan", Bandlaguda, Nagole, Hyderabad – 500 068.
Ph. Nos. 040-2980 3066 / 3186, Email : ol.hyderabad@mca.gov.in

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Original Jurisdiction)
I.A. No.1 of 2026 in Company Application No.441 and 442 of 2021
In
Company Petition No.33 of 2013
In the matter of the Companies Act, 1956
And
In the matter of M/s. Ameya Laboratories Ltd., (In Liquidation)

Between :
M/s. Ameya Laboratories Ltd., (In Liqn.),
Rep.by the Official Liquidator, For the State of Telangana and the State of Andhra Pradesh, Hyderabad. ...*Complainant / Applicant*
And
1. Sri Hari Babu Kosaraju, Ex-Managing Director, A-49, Madhuranagar, Vengal Rao Nagar, Hyderabad – 500 038 and 3 others ...*Accused / Respondents*

To,
1. Sri Koteswara Rao Kodavali, Ex-Additional Director, 8-3-215/54/1A/11, Madhura Nagar, Hyderabad – 500 038.
Accused No.3 in CA.No.441/2021 & Respondent No.3 in CA.No.442/2021

NOTICE

Please take notice that the Official Liquidator has filed Company Application No.441/2021 in C.P.No.33/2013 along with I.A.No.1/2026 before the Hon'ble High Court of Telangana, Hyderabad u/s. 454 (5) & (5A) of the Companies Act, 1956 read with Rules 132 and 9 of the Companies (Court) Rules, 1959 for an order to (1) take cognizance of the offence committed by the accused under Section 454 (5) & (5A) of the Companies Act, 1956; (2) summon the accused for being tried and punished in accordance with sub-section (5) of Section 454 of the Companies Act, 1956 for having wilfully and deliberately not complied with the requirements of the sub-section (1), (2), (3) & (5) of Section 454 of the Companies Act, 1956.

Further, the Official Liquidator has also filed another Company Application No.442/2021 in C.P.No.33/2013 before the Hon'ble High Court of Telangana, Hyderabad u/s. 456 of the Companies Act, 1956 read with Rule 9 and 114 of the Companies (Court) Rules, 1959 for an order to (i) order notice to the Respondents; (ii) direct the Respondents 1 to 4 to deliver possession of the assets, books and records of the company forthwith to the Official Liquidator.

The matters are posted on **05.03.2026 at 10.30 A.M.** for hearing before the Hon'ble Judge taking the company matters in the Hon'ble High Court of Telangana, Hyderabad. The Accused No.3/Respondent No.3 herein above is hereby advised to appear personally or through his Advocate before the Hon'ble High Court and if you fail to appear on the above said date, the matters will be heard and decided ex-parte.

(BY THE ORDER OF THE HON'BLE HIGH COURT)
Dated this 24th day of February, 2026
Sd/- (A.K. SAHOO, ICLS), OFFICIAL LIQUIDATOR
HIGH COURT OF TELANGANA AND ANDHRA PRADESH, HYDERABAD

Dated : 24.02.2026
Place : Hyderabad

pstcl **PUNJAB STATE TRANSMISSION CORPORATION LIMITED**
CORPORATE IDENTITY NUMBER : U40109PB2010SGC033814 www.pstcl.org
Office of : SE / P&M, PSTCL, Amritsar-143001,
Tel. No. 0183-2762562 & Mob - 9646118206 & 96461-22264
email : se-pm-asr@pstcl.org

Sr. No.	Description of Tender
1.	Tender Reference No.2/2025-26 Short Term Open Tender The department of Punjab State Transmission Corporation Limited invites online bids for "**Design, Manufacturing, Testing, Supply and Delivery of 155 No. Trip Circuit Supervision Relays under P&M organization of PSTCL**". **Closing date and time : 13-03-2026 03:00 PM**

Note : It is informed that in case tender process is not completed due to any reason, no corrigendum will be published in newspapers. Details regarding corrigendum may be seen on official PSTCL website www.pstcl.org. Terms and conditions may be downloaded from PSTCL's web site https://eproc.punjab.gov.in

Dy. Chief Engineer/P&M, PSTCL, Amritsar

DPR/Pb. 1076/12/2025-26/881

ऑयल एण्ड नेचुरल गैस कॉरपोरेशन लिमिटेड
Oil and Natural Gas Corporation Ltd.

Advertisement Notice
Digitization of Suggested Vendor List (SVL)

ONGC is digitizing its existing Onshore and Offshore Suggested Vendor List (SVL).

All currently enlisted SVL vendors are required to register on the **ONGC Vendor Registration Portal (https://vendor.ongc.co.in)** under their respective discipline/item/category.

- No additional PQD documents are required for already enlisted items.
- Vendors must update contact details and submit the prescribed undertaking (separate undertaking for each item), duly signed by the authorized signatory.
- For new item enlistment, the regular PQD process will apply.

Registration must be completed **within three (03) months** from the date of this notification.

Failure to register within the stipulated period will result in removal from the Suggested Vendor List (SVL).

MAHARASHTRA ELECTRICITY REGULATORY COMMISSION
World Trade Centre, Centre No.1, 13th Floor, Cuffe Parade, Mumbai 400005 | Tel. 022 69876666
E-mail: mercindia@merc.gov.in | Website: www.merc.gov.in

Advertisement No. 20/2026

Case No. 189 of 2025

PUBLIC NOTICE

Inviting Comments on Application of The Tata Power Company Ltd. -Transmission for amendment of Transmission Licence under Section 18 of the Electricity Act, 2003.

1. The Tata Power Company Ltd.-Transmission Business (TPC-T) has applied to the Maharashtra Electricity Regulatory Commission (MERC or the Commission) for amendment to its Transmission Licence No. 1 of 2014 for reflecting the revised asset position on account of commissioning/ decommissioning/ modification proposed to the Transmission Lines / Bays post grant of the Licence.
2. TPC-T has proposed the amendments to the Transmission Lines / bays under following broad categories -
   a. Amendment proposed to the Existing Transmission lines -
   ➢ Transmission Line in the "Proposed - List of Transmission Lines" to be shifted to "Existing Transmission Lines" in the Transmission Licence post commissioning.
   ➢ Addition / Removal of Transmission Line to / from Existing Transmission Lines,
   ➢ Changes in Transmission Line Length after replacement of old oil filled cables.
   b. Amendment proposed to the Existing Transmission Bays -
   ➢ Transmission Bays in the "Proposed List of Bays" to be shifted to "Existing Bays at Sub-Stations" in the Transmission Licence post commissioning,
   ➢ Addition / Removal of Bays with respect to / from the existing Transmission Licence.
   c. Amendment proposed to "Proposed List of Bays" and "Proposed List of Transmission lines"
   ➢ Update in "Proposed List of Bays" and "Proposed List of Transmission lines" due to its respective shifting to "Existing Bays at Sub-Stations" and "Existing Transmission Lines" post commissioning,
   ➢ Update with respect to new developments proposed in the transmission network in line with the current State Transmission Utility (STU) Plan.
   ➢ Update with respect to inadvertently missed out assets in the transmission network in line with the current STU Five-Year plan for FY 2022-23 to FY 2026-27.
3. TPC-T had published a Notice in (i) Indian Express (English), (ii) Financial Express (English) (iii) Loksatta (Marathi) and (iv) Samana (Marathi) on 25 October, 2025, as required under Section 18(2) (a) of the Act inviting written suggestions or objections. No objection was received in response to this Notice. TPC-T also forwarded a copy of its amendment application to STU.
4. STU vide its letter dated 19 December, 2025 has submitted the asset verification report wherein STU has verified the submissions of TPC-T for newly added / updated assets as well as proposed assets. STU, in its verification report has observed that TPC has considered few additional bays for present amendment for which the Capital Expenditure schemes have yet to be approved by MTC / GCC or Non DPR schemes are yet to be registered by TPC-T with the MERC. Thus, STU has not recommended such bays for 5th Amendment as proposed by TPC-T.
5. After evaluation of the application and documents submitted by TPC-T and Report of STU dated 19 December, 2025, the Commission is prima facie satisfied that Transmission Licence No. 1 of 2014 (Fourth Amendment) granted to TPC-T may be amended as Fifth Amendment as recommended by STU and indicated in the Appendix I uploaded on the Commission's website, subject to fulfilment of the requirements laid down in the Electricity Act, 2003 and Regulations.
6. A copy of TPC-T's Application along with its Annexures, Enclosures and STU's Report can be accessed at the Commission's websites **www.merc.gov.in** or inspected in the Commission's office in accordance with procedure laid down in the MERC (Transaction of Business and Fees and Charges) Regulations, 2022.
7. In response to the Public Notice published, every person who intends to file suggestions/ objections can submit the same in English or Marathi language in writing by uploading it through '**E-Public Consultation**' Tab on MERC Website (**www.merc.gov.in/e-public-consultation**). In case of any difficulty in accessing this feature, concerned stakeholders can contact the MERC Office on Mobile No.: 8828071522 or on email id: **suggestions@merc.gov.in** between 9.30 AM to 06.00 PM on all the working days.
8. A Person who has uploaded suggestion and objection on '**E-Public Consultation**' Tab need not to file any hard copy of its submission. Person who does not have access to electronic media can file their suggestion and objection in a hard copy addressed to '**The Secretary**', **Maharashtra Electricity Regulatory Commission, 13th Floor, Centre No.1, World Trade Centre, Cuffe Parade, Mumbai-400 005 along with proof of service on The Tata Power Company Limited, Backbay Receiving Station, 148 Lt Gen J Bhonsale Marg, Nariman Point, Mumbai - 400 021.** (Email: **vidyadhar.wagle@tatapower.com**) and should carry the full name, postal address and E-mail address, if any, of the sender. It should be indicated whether the objection is being filed on behalf of any organization or category of consumers. Suggestions and/or objections received **after 6 PM on 20 March 2026** shall not be considered. Suggestions/ Objections filed through any other mode shall not be considered.
9. TPC-T shall reply to each of the objections / comments received within three days of the receipt of the same but not later than **23 March, 2026** for all the objections/ comments received till **20 March 2026**. Stakeholders can submit their rejoinders on replies provided by TPC-T either during the e-public hearing or latest by **27 March 2026**.
10. If the sender/ objector who has submitted his comments/ suggestions as per para (7) above and wants to be heard during e-Public Hearing, then he/ she should specifically mention the same at the time of filing of suggestions / objections. In such cases, submission of valid email ID and Mobile Number would be mandatory. The Commission at its sole discretion, may permit such sender/ objector to be heard in the e-Public Hearing to be held through video conference on **24 March 2026 at 11.00 Hrs** for which no separate notice will be given.
11. All participants attending the e-Public Hearing shall follow the Practice Directions on 'Operational procedure and protocol to be followed for e-filing and e-hearing of the petition before the commission' issued by the Commission on **14 November, 2022.**

Date: 27 February 2026
Place: Mumbai

(Dr. Rajendra G. Ambekar)
Secretary, MERC

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED
CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Man Infraprojects Limited CIN:U70101MH2006PLC164530
2.	Address of the registered office	102, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Vile Parle - West, Mumbai - 400056.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	The major assets of the Corporate Debtor are located at Mumbai
5.	Installed capacity of main products/ services	The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year	As per latest audited financial statements the revenue from operations is Rs. 15,00,000 for the financial year 2018-19.
7.	Number of employees/ workmen	As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be sought through communication to the following email : E-mail: ip.maninfraprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be sought through communication to the following email : E-mail: ip.maninfraprojects@gmail.com
10.	Last date for receipt of expression of interest	16th March, 2026
11.	Date of issue of provisional list of prospective resolution applicants	23rd March, 2026
12.	Last date for submission of objections to provisional list	28th March, 2026
13.	Date of issue of final list of prospective resolution applicants	2nd April, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	7th April, 2026
15.	Last date for submission of resolution plans	12th May, 2026
16.	Process email id to submit EOI	ip.maninfraprojects@gmail.com

Sd/-
Manoj Kumar Agarwal
Resolution Professional
Man Infraprojects Limited (Under CIRP)
Regn. No. IBBI/IPA-001/IP-P00714/2017-2018/11222
AFA No: **AA1/11222/02/300627/109165 Valid till 30/06/2027**
Place: Mumbai
Date: 27.02.2026

INVITATION FOR EXPRESSION OF INTEREST FOR IDENTIFIED ASSET OF THINK & LEARN PRIVATE LIMITED
(Under Regulation 29 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	Relevant Particulars	
1.	Name of the Corporate Debtor along with PAN & CIN No.	THINK & LEARN PRIVATE LIMITED ("**Company**") PAN: AAECT0931A CIN: U80903KA2011PTC061427
2.	Address of the Company's registered office	WeWork Prestige Atlanta, Software Industry, No 10/12, 80 Feet Main Road, Koramangala, 1A Block, Bengaluru 560034, Karnataka (Refer Note 1)
3.	URL of website ("Website")	https://byjusirp.com/
4.	Asset identified for sale under Regulation 29	50% of the total share capital of GeoGebra GmbH ("GeoGebra"), which is held by the Corporate Debtor. GeoGebra is a limited liability company incorporated in Austria, with its registered office at Altenbergerstraße 69, 4040 Linz, Austria. GeoGebra is engaged in providing Mathematics software.
5.	Detailed invitation for Expression of Interest ("IEOI") & other details of sale	Expression of interest ("**EOI**") is being invited for sale of the identified asset of the Company (as mentioned in point 4 above) under Regulation 29 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 ("**CIRP Regulations**"). Detailed IEOI with details including relevant dates and process, is available on the Website (titled: "Invitation for Expression of Interest under Regulation 29 of CIRP Regulations, 2016").
6.	Eligibility criteria for interested parties	The interested parties must be eligible under Section 29A of the Insolvency and Bankruptcy Code, 2016 and as per the eligibility criteria mentioned in the detailed IEOI issued under Regulation 29 of the CIRP Regulations. Refer detailed IEOI available on the Website (titled: "Invitation for Expression of Interest under Regulation 29 of CIRP Regulations, 2016").
7.	Last date for submission of EOI	15 March 2026 (Refer Note 2)
8.	Process email id to submit EOI	ip.byjus@outlook.com

1. Previously at IBC Knowledge Park, 4/1, 2nd Floor, Tower D Bannerghatta Main Road, Bangalore, Bangalore, Karnataka, India, 560029.
2. Tentative and may be amended / extended by the Resolution Professional / Committee of Creditors

Sd/-
Mr. Shailendra Ajmera
IP Registration No.:- IBBI/IPA-001/IP-P00304/2017-2018/10568
Registered Address of the IP: - 3rd Floor, Worldmark 1, Aerocity Hospitality, New Delhi, National Capital Territory of Delhi, 110037
For Think & Learn Private Limited
27 February 2026
Bengaluru

IDBI BANK
CIN: L65190MH2004GOI148838

IDBI BANK LIMITED
Mittal Court, 2nd Floor, "B" Wing, Nariman Point, Mumbai-400 021
Tel. No.: 022 – 6127 9350 / 6127 9377 / 6127 9342

PUBLIC NOTICE FOR SALE through E-Auction on **SYMBOLIC POSSESSION BASIS**
APPENDIX IV-A (See proviso to Rule 8(6) & Rule 9(1))

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Symbolic possession** of which has been taken by the Authorised Officer of IDBI Bank Ltd. Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on **30.03.2026**, for recovery of **Rs. 20,57,76,508.45 (Rupees Twenty crore fifty seven lakh seventy six thousand five hundred eight and forty five paisa only)** due as on **11.02.2026** plus applicable interest w.e.f. **12.02.2026** till actual realization in full together with cost and other charges due to the IDBI Bank Ltd. Secured Creditor from **Precision Operations Systems (India) Private Limited, Rajkumar Pandey, Pratibha Pandey, Kirit M Nanani, Monish K Pandey, Rahul Pandey, Usha Kirit Nanani, Aseem R Pandey, Stoplik Services (India) Pvt Ltd, Machining Centre (I) Pvt Ltd**

The reserve price of Villa property will be at Rs.1750 lakhs and EMD of 175 lakhs (10% of RP) and for the combined flat property at Rs.1100 lakhs with EMD 110 lakh (10% of RP)

(Description of the immovable property)

Villa Property- (Property No.1) Villa No. 06, Ground, 1st & 2nd Upper Floors, Megh Malhar Complex, Yashodham Enclave, A K Vaidya Marg, Village - Chincholi, Goregaon-East, Mumbai-400063. Plot Area-536.97 Sq Mtr. (345.67 sq mt –carpet area) As per Document

Combined Flat- (Property No.2) Flat No. 101, 102 1st Floor, Kanta Apartment CHSL, East Avenue Road, Santacruz- West, Mumbai-400054. As per Document - (Flat No 101 Area-91.90 Sq Mtr (Builtup Area), Flat No 102 Area-105.33 Sq Mtr (Builtup Area)

Sale of Bid/ Tender Document	05.03.2026 to 27.03.2026 (Till 4.00 P.M)
Last Date of Submission of Bid along with EMD	27.03.2026 (Till 4.00 PM)
Date and Time of e-auction	30.03.2026 (11.00 A.M to 12.00 Noon with unlimited extension of 5 min).
Inspection of Asset	16.03.2026 (01:00 PM to 02:00 PM) For Property No. 1 16.03.2026 (04:00 PM to 05:00 PM) For Property No. 2

Auction is based on symbolic possession and onus of taking possession is on the successful bidder.

For detailed terms and conditions of the sale, please refer to the link provided in www.baanknet.com and IDBI Bank's website www.idbi.bank.in i.e. For any clarification, the interested parties may contact, Shri. Arjun Thakur, DGM (M) 9850443331 (T) 022 –6127-9342 (e-mail) – arjun.thakur@idbi.co.in or Shri Tuhin Shome, AGM (M) 8981282408 (T) 022-6127-9377 (e-mail)- tuhin.shome@idbi.co.in or Shri Umesh Kumar Kori, AGM (M) 7000275146 (T) 022-6127-9253 (e-mail)- umesh.kori@idbi.co.in or Shri Shailesh Verma, Manager (M) 9627184260 (T) 022-6127-9350 (e-mail)- shailesh.verma@idbi.co.in or Shri Nitin Singh, Manager (M) 8539999774 (T) 022-6127-9236 (e mail) - nitin.singh@idbi.co.in. For e-auction support, you may contact PSB Alliance Pvt Limited, Mob:- M. No- 8291220220/ e-mail- support.baanknet@psballiance.com.

This is 30 days Notice under Rule 8(6) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 to the Borrower(s)/ Guarantor(s)/Mortgagor(s) in the Loan.

For detailed terms and conditions of the sale, please refer to the link provided in Secured Creditor's website i.e. www.idbi.bank.in

Sd/-
Authorised Officer,
IDBI Bank Ltd.

TIMES Personal

THANKSGIVING

DEAR SACRED Heart of Jesus. In the past I have asked for many favours, this time I ask You this special one (mention favour). Take it dear Heart of Jesus and place it in Your own broken heart where our Father sees it then in His merciful eyes it will become Your favour not mine. AMEN. Say this prayer for 3 days and promise publication and the favour will be granted no matter how impossible. Never known to fail. AG

Now, cancel air ticket for free within 48 hrs, get refund in 14 days

TIMES NEWS NETWORK

New Delhi: Airlines will now provide a "look-in option" for a period of 48 hours after booking a ticket during which a passenger can cancel or amend the ticket without any additional charges, except fare difference, if the departure date is at least 7 and 15 days hence for domestic and international flights, respectively. Airlines will need to ensure refunds within 14 days and they will no longer be allowed to levy any charge for a name correction being made within 24 hours of the booking being made on their website.

The Directorate General of Civil Aviation (DGCA) has from Thursday revised refund rules and introduced passenger-friendly measures in what is often a painful process for travellers. "In case of purchase of ticket through travel agent/portal, onus of refund shall lie with airlines as agents are their appointed representatives. Airlines shall ensure that the refund process is completed within 14 working days," amended rules issued by DGCA chief Faiz Ahmed Kidwai say. "In the event of ticket cancellations due to a medical emergency, where the passenger or a family member listed on the same PNR gets admitted/hospitalised during the travel period, airlines may provide either a refund or a credit shell.

For all other situations, refunds will be issued once an opinion on the passenger's fitness to travel certificate is received from an airline's aerospace medicine specialist/ DGCA empanelled aerospace medicine specialist," reads another amendment introduced in the rules.

The regulator has ruled that airlines "shall not levy any additional charge for correction in the name of the same person when the error is pointed out by the passenger within 24 hours of making the booking, when the ticket is booked directly through the airline website."

DGCA has, from Thursday, revised refund rules and introduced passenger-friendly measures in what is often a painful process for travellers

About the 48-hour lock-in period, the amended rule says: "During this period passengers can cancel or amend the ticket without any additional charges, except for normal prevailing fare for the revised flight for which the ticket is sought to be amended. This facility shall not be available for a flight whose departure is less than 7 days for domestic flight and 15 days for international flight from booking date when ticket is booked directly through the airline website. Beyond 48 hours of initial booking time, this option is not available and the passenger has to pay the relevant cancellation fees for amendment."

The regulator admits: "Issue of refund of tickets by airlines has become a major source of grievance amongst passengers." A majority of the complaints are about: Delay in refund of unused tickets; amount refunded against cancelled tickets; not refunding ticket amount but asking passengers to use that money to make another booking in a stipulated time period.

Raped by brother (16), girl (13) moves HC for MTP at 26 weeks

Nagpur: A 13-year-old Class 8 girl survivor of repeated incestuous rape by her 16-year-old biological brother at a Kalmeshwar village in Nagpur district, and currently 26-week pregnant, has sought medical termination of pregnancy. Her father moved the Nagpur bench of Bombay high court on her behalf on Thursday, reports **Soumitra Bose**.

The Kalmeshwar police had earlier admitted the survivor to Indira Gandhi Govt Medical College for initial treatment and pregnancy confirmation but she was shifted to Govt Medical College and Hospital, Nagpur on Thursday.

On the court's directions, a specially-constituted medical board at GMCH, is set to submit its report on the medical feasibility and risks of terminating the pregnancy to the HC at an urgent hearing on Friday.

The 16-year-old brother, classified as a juvenile in conflict with the law, was lodged in a govt shelter home as per juvenile justice rules. A case is registered against him under relevant sections of IPC and Pocso Act.

K'taka man, son assault & abuse minor; booked for 'moral policing'

Mangaluru: A father and his son have been booked for alleged moral policing, assault, and caste-based abuse of a 14-year-old schoolboy in Mangaluru, police said.

According to a complaint filed by the boy's father, his son, a Class 9 student, was speaking with a Class 10 girl near a railway track after school hours around 4pm on Feb 23.

Steevan Monteiro and son Avil allegedly approached the minors, recorded a video on their mobile phone, and accused them of engaging in a public display of affection. They allegedly threatened the minors and abused them. The video was allegedly circulated on social media.

The complainant said the girl left soon thereafter. When the boy attempted to leave, Avil allegedly stopped him, took him to an adjacent road, and demanded the girl's address. The duo allegedly abused the boy with caste-based slurs and assaulted him. TNN

2 Reds gunned down by security forces in C'garh

Raipur: Security forces shot dead two Maoists in a gunfight in Chhattisgarh on Thursday. The two were identified as Hichami Madda and Manki Podiyam with rewards of Rs 5 lakh each. TNN

PSPCL Punjab State Power Corporation Limited
Regd. Office : PSEB Head Office, The Mall, Patiala-147001
Corporate Identity Number : U40109PB2010SGC033813 Website : www.pspcl.in
Office of Chief Engineer/Fuel, PSEB (now PSPCL) Head Office, The Mall, Patiala-147001
Ph. 0175-2219883, Fax : 0175-2215897, Email ID : cefuelpspcl@gmail.com

Employment Notice

(Employment Notification No. : 01/2026 Dated 24/02/2026)

PSPCL invites online applications for the following 13 No. posts of statutory manpower for the Pachwara Central Coal Block (Jharkhand) on a 3-year contractual basis:

Sr. No.	Name of the Posts	No. of Vacancies
1.	Manager	01
2.	Assistant Manager or Assistant Manager/Under Manager	04
3.	Colliery Engineer	01
4.	Surveyor	01
5.	Overman	04
6.	Mining Sirdar	02

- **How to Apply** : Apply online via the link/QR code provided in the detailed advertisement at www.pspcl.in.
- **Submission Dates** : 27.02.2026 (12:00 hrs) to 18.03.2026 (12:00 hrs).
- **Selection** : Shortlisted candidates will be called for document verification/screening at **Pakur, Jharkhand.**

For eligibility criteria, pay scales, and full details, visit the "Recruitment" section at **www.pspcl.in.**

C 300/26, DPR/Pb. : 1079/12/2025-26/8848

Chief Engineer/Fuel,
PSPCL, Patiala.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S MAN INFRAPROJECTS LIMITED
CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Man Infraprojects Limited CIN:U70101MH2006PLC164930
2.	Address of the registered office	102, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Vile Parle - West, Mumbai - 400056.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	The major assets of the Corporate Debtor are located at Mumbai
5.	Installed capacity of main products/ services	The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year	As per latest audited financial statements the revenue from operations is Rs. 75,00,000 for the financial year 2018-19.
7.	Number of employees/ workmen	As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
10.	Last date for receipt of expression of interest	16th March, 2026
11.	Date of issue of provisional list of prospective resolution applicants	23rd March, 2026
12.	Last date for submission of objections to provisional list	28th March, 2026
13.	Date of issue of final list of prospective resolution applicants	2nd April, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	7th April, 2026
15.	Last date for submission of resolution plans	12th May, 2026
16.	Process email id to submit EOI	ip.maninfraprojects@gmail.com

Sd/-
Manoj Kumar Agarwal
Resolution Professional
Man Infraprojects Limited (Under CIRP)
Regn. No. IBBI/IPA-001/IP-P00714/2017-2018/11222
AFA No: AA1/11222/02/300627/105156 Valid till 30/06/2027
Place: Mumbai
Date: 27.02.2026

IDEMI
Ministry of Micro, Small and Medium Enterprises
INSTITUTE FOR DESIGN OF ELECTRICAL MEASURING INSTRUMENTS MUMBAI
Government Certificate course on
Artificial Intelligence for Banking Finance and Loan
Course Duration: 4 Days
Course Timing: 1:30 PM TO 5 PM
ऑनलाइन ONLINE
Course Date- 7, 8, 14, 15 MARCH 2026
Email ID: training@idemi.org Website: www.idemi.org Ph. (022) 2401 0301/2/3/4
With hands on practical
Course Fees- 4000/-+18% GST (Fees are not refundable)
After Successful Completion Certificate Will be Issued
Scan QR Code for Registration & Fees Payment
Contact: 9403546219, 8007769093, 9699771711, 9869087617

NOTICE LETTER
SERVICES PREPARATORY INSTITUTE
ADMISSION NOTICE - SPI, (BOYS) CHHATRAPATI SAMBHAJINAGAR AND SPI (GIRLS) NASHIK
EXTENSION OF ONLINE FORM FILLING DATE
Last date for online application for class 11th has been extended from 28 Feb 2026 to 08 Mar 2026.
DGIPR/2025-2026/6161

Institute of Teaching & Research in Ayurveda
(Institute of National Importance)
Ministry of Ayush, Government of India
Opp. B – Division Police Station, Gurudwara Road, Jamnagar – 361 008
Website: https://itra.ac.in/ Email: director@itra.edu.in

(Advertisement No. ITRA/1/2026)

Institute of Teaching and Research in Ayurveda (ITRA) invites applications for following Teaching & Non-teaching posts to be filled-up by Direct Recruitment in prescribed application form.

A. Teaching Posts-

Name of Post	S.No	Department	Number of posts & Category	Pay Scale (as per 7th CPC)	Remarks
Professor (03)	1	SwasthaVritta	01-UR	Academic Level-14 (Pay Scale 1,44,200-2,18,200) + NPA as admissible as per Central Govt. Rules.	2 posts are horizontal reserved for PWD (OH) on any post subject to availability and fitness of applicant, if found suitable
	2	Shalakya Tantra	01-OBC		
	3	Prasuti Tantra & Stri Roga	01-EWS		
Associate Professor (01)	4	Kaumarbhritya	01-ST (Backlog)	Academic Level-13-A (Pay Scale 1,31,400-2,17,100) + NPA as admissible as per Central Govt. Rules.	
Assistant Professor (05)	5	Kayachikitsa	01-OBC (Backlog)	Academic Level-10 (Pay scale 57,700-1,82,400) + NPA as admissible as per Central Govt. Rules.	
	6	Rasashastra & B.K.	01-SC		
	7	ShalakyaTantra	01-EWS		
	8	Kriya Sharira	01-UR		
	9	Dravyaguna	01-SC (Backlog)		

B. Non-Teaching Posts-

Sr. no	Posts	Group/ Pay Level	Category	Total
1	Deputy Director (PG)	A/ Level-11	01 - GEN/ UR	01
2	Deputy Director (Pharmacy)	A/ Level-11	01 - GEN/ UR	01
3	Deputy Director (UG)	A/ Level-11	01 - GEN/ UR	01
4	Pharmaceutical Chemist	A/ Level -11	01 - GEN/ UR	01

For details of essential qualifications, experience, application procedures, prescribed application form along with required fees and other general conditions, the interested & eligible candidates are instructed to visit Institute website: http://www.itra.ac.in

Closing Date: 12.04.2026.

Director, ITRA, Jamnagar

GRATITUDE MEETS BUSINESS

READER ENGAGEMENT INITIATIVE

Wrapped in growth

Projected to reach USD 92.32 billion by 2030, India's gifting market is entering a phase of scale, structure, and steady expansion

Artha.Neog
@timesofindia.com

A decade ago, India's gifting market was largely confined to festivals and formal occasions. Today, it has grown into a diversified, fast-expanding sector that spans lifestyle products, premium paper offerings and customised corporate merchandise, backed by more professional procurement systems. The pulsating market was valued at USD 75.16 billion in 2024 and is steadily projected to reach USD 92.32 billion by 2030, growing at a CAGR of 3.55 per cent during the forecast period.

The market reflects a diverse and evolving landscape, encompassing products such as gift cards, flowers, chocolates, jewellery and personalised merchandise. The online segment is expanding rapidly, driven by e-commerce platforms offering curated options and doorstep convenience. As digital access deepens, the shift from quantity-driven gifting to curated selections emphasising craftsmanship, brand value, exclusivity and superior packaging has become increasingly visible.

PRODUCT DIVERSITY: The India gifting market spans gift cards, flowers, chocolates, jewellery and personalised gifts, reflecting broadening consumer demand

ONLINE ACCELERATION: E-commerce platforms are rapidly expanding gifting options, making customised gifting more convenient

In corporate offices ahead of the festive season, procurement teams now review catalogues months in advance. Online marketplaces offer curated hampers, personalised desk accessories and premium paper products designed as much for aesthetics as for utility. What was once seasonal and occasion-driven has evolved into a year-round business powered by planning, branding and scale.

Rising disposable incomes, expanding corporate budgets and a growing culture of thoughtful gifting have fuelled this shift. Companies increasingly see gifting not as an expense but as a communication tool, a way to reinforce brand identity, build relationships and express appreciation. That change in mindset has accelerated premiumisation. Corporate buyers are opting for well-designed lifestyle accessories, high-quality paper products and curated sets that stand out rather than blend in.

Sustainability, too, has moved from the margins to the mainstream. Demand for eco-friendly and responsibly sourced products is no longer niche. From plantable products to conscious packaging, buyers are asking questions about origin, materials and environmental impact.

Customisation and private labelling have become central to the market. Corporates want logos embossed with finesse, not stamped in haste. Retailers seek exclusive collections. Festive procurement is now far more structured. Instead of last-minute bulk buying, companies plan seasonal requirements well in advance, aligning product selection with marketing calendars and employee engagement strategies. In this environment, consistency, scale and reliable delivery networks are critical.

As the market matures, scale and sophistication are emerging as defining traits. Procurement cycles are tighter and supply chains more accountable. Retailers are tracking trends with greater precision, while brands are investing in design and sustainability credentials to remain competitive.

राजस्थानमध्ये ९ वर्षांच्या मुलीचा हार्टअटॅकने मृत्यू

■ नागौर

राजस्थानमधील नागौर जिल्ह्यात दिव्या बापेडीया या ९ वर्षांच्या विद्यार्थिनीचा हृदयविकाराच्या झटक्याने मृत्यू झाल्याची धक्कादायक घटना झाली. शाळेच्या मैदानावर खेळत असताना ती अचानक बेशुद्ध पडली आणि उपचारापूर्वीच तिचा मृत्यू झाला.

नागौर जिल्ह्यातील गोटन शहरातील एका खासगी शाळेत सकाळी सुमारे ७.४८ वाजताच्या सुमारास घडली.

दिव्या ही विद्यार्थिनी पाचवी इयत्तेत शिक्षण घेत होती. नेहमीप्रमाणे ती सकाळी शाळेत आली होती. प्रार्थना सुरू होण्यापूर्वी काही विद्यार्थी मैदानावर खेळत असताना दिव्याही त्यांच्यासोबत खेळत होती. मात्र खेळता खेळता ती अचानक कोसळली. या घटनेनंतर शाळेत गोंधळ उडाला. शाळेच्या कर्मचाऱ्यांनी तात्काळ तिच्या कुटुंबियांना माहिती देत दिव्याला गोटन येथील शासकीय रुग्णालयात दाखल केले. मात्र डॉक्टरांनी तिला मृत घोषित केले. डॉक्टरांच्या माहितीनुसार दिव्याचा हृदयविकाराच्या झटक्यामुळे मृत्यू झाला. तिच्या शरीरावर दुखापतीच्या खुणा आढळल्या नाही. कुटुंबीयांनी शवविच्छेदन करण्यास नकार दिल्यानंतर मृतदेह त्यांच्या ताब्यात देण्यात आला.

हेमंत सोरेन यांना दिलासा
समन्ससंबंधी खटल्याला स्थगिती

■ नवी दिल्ली

झारखंडचे मुख्यमंत्री हेमंत सोरेन यांच्याविरोधात अंमलबजावणी संचलनालयाने (ईडी) समन्सकडे जाणूनबुजून दुर्लक्ष केल्याप्रकरणी दाखल केलेल्या खटल्याला सर्वोच्च न्यायालयाने स्थगिती दिली आहे. सोरेन यांच्यासाठी हा दिलासा मानला जात आहे.

बेकायदेशीर खाण वाटपात झालेल्या कथित घोटाळ्याप्रकरणी ईडीने दाखल केलेल्या मनीलाँड्रिंगच्या खटल्यात सोरेन यांना आरोपी केले. या गुन्ह्याच्या तपासादरम्यान ईडीने चौकशीसाठी हजर राहण्यासाठी सोरेन यांच्यावर सात वेळा समन्स बजावले होते. मात्र सोरेन यांनी ईडीच्या समन्सकडे दुर्लक्ष केले होते. त्यावरून ईडीने सोरेन यांच्याविरुद्ध स्वतंत्र गुन्हा दाखल केला.

ईडीच्या या निर्णयाला सोरेन यांनी सर्वोच्च न्यायालयात आव्हान दिल. खटला रद्द करण्याची मागणी केली. त्यांच्या या याचिकेवर सरन्यायाधीश सूर्य कांत, न्या. ज्यॉयमल्ल्या बागची व विपुल एम पांचोली यांच्या त्रिसदस्यीय खंडपीठासमोर सुनावणी झाली.

देश विदेश

एआय सदस्यांनी जपान संसदेत ११ जागा जिंकल्या

■ टोकियो

कृत्रिम बुद्धिमत्ता क्षेत्रातील अभियंत्यांनी थेट राजकारणात प्रवेश करत जपानच्या संसदेत नवा प्रयोग घडवून आणला. सॉफ्टवेअर इंजिनिअर ताकाहिरो एनो यांच्या नेतृत्वाखालील 'टीम मिराई' या नव्या राजकीय पक्षाने अलीकडील निवडणुकीत अनपेक्षित यश मिळवत जपानच्या कनिष्ठ सभागृहात ११ जागा जिंकल्या. 'टीम मिराई' या टेक-आधारित पक्षाच्या यशामुळे पारंपरिक राजकारणाला तंत्रज्ञानाची जोड मिळणार असल्याची चर्चा आहे.

'टीम मिराई' म्हणजे 'भविष्यातील संघ' असा अर्थ असून हा पक्ष तंत्रज्ञान क्षेत्रातील व्यावसायिक आणि अभियंत्यांनी स्थापन केला आहे. अवघे १४ उमेदवार उभे करूनही पक्षाला सुमारे ३० लाख मते मिळाली. पारंपरिक राजकीय पक्षांना मागे टाकत या टेक-आधारित पक्षाने जपानी राजकारणात नवा ट्रेंड निर्माण केला.पक्षाचे नेते ताकाहिरो एनो यांचे मत आहे की, एआय ही सभ्यतेला बदलून टाकणारी शक्ती आहे. पाश्चात्त्य देश जिथे एआयकडे धोक्याच्या नजरेने पाहतात, तिथे जपानमध्ये त्याला 'डोरेमोन'सारखा मदतनीस मानले जाते. 'डावी किंवा उजवी विचारसरणी नव्हे तर समस्या सोडवणे महत्त्वाचे' हा पक्षाचा मुख्य दृष्टिकोन आहे. निवडणूक प्रचारात टीम मिराई पक्षाने ड्रायव्हरलेस बसेस, डिजिटल पारदर्शकता आणि एआयच्या मदतीने सरकारी खर्च कमी करण्यासारखे तंत्रज्ञानाधारित उपाय मांडले.

फॉर्म जी

मे. मॅन इन्फ्राप्रोजेक्ट्स लिमिटेड

व्यावसायिक किंवा निवासी इमारती आणि वसाहतींच्या संदर्भात बांधकाम सेवा करिता स्वारस्य अभिव्यक्तींचे आमंत्रण

(भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ३६ए (१) अन्वये)

संबंधित तपशील		
१.	कॉर्पोरेट ऋणकोचे नाव व त्यासह पॅन/ सीआयएन/ एलएलपी क्र.	मॅन इन्फ्राप्रोजेक्ट्स लिमिटेड सीआयएन: U70101MH2006PLC164930
२.	नोंदणीकृत कार्यालयाचा पत्ता	१०२, मॅन हाऊस, २रा मजला, पवन हंसच्या समोर, एस. व्ही. रोड, विलेपार्ले - पश्चिम, मुंबई - ४०००५६.
३.	वेबसाईटचे यूआरएल	उपलब्ध नाही
४.	बहुसंख्य अचल संपत्ती असलेल्या जागेचा तपशील	कॉर्पोरेट ऋणकोची बहुसंख्य मालमत्ता मुंबई येथे स्थित आहे.
५.	मुख्य उत्पादने/सेवांची स्थापित क्षमता	कॉर्पोरेट ऋणको स्थावर मालमत्तेच्या व्यवसायामध्ये आहे आणि त्यांच्या मालमत्ता मुंबईमध्ये आहेत.
६.	गत वित्तीय वर्षामध्ये विक्री झालेल्या मुख्य उत्पादने/सेवांचे परिमाण आणि मूल्य	नविनतम लेखापरिक्षित वित्तीय विवरणपत्रानुसार वित्तीय वर्ष २०१८-१९ करिता प्रचलनातून महसूल रु. ७५,००,००० आहे.
७.	कर्मचारी/कामगारांची संख्या	दिवाळखोरी सुरू होण्याच्या दिनांकास, कोणीही कामगार किंवा कर्मचारी नव्हता.
८.	गत उपलब्ध दोन वर्षांची वित्तीय विवरणपत्रे (वेळापत्रकासह), धनकोंची यादी समाविष्ट असलेले पुढील तपशील उपलब्ध असणारी आयबीबीआय यूआरएल	खालील ईमेलवर पत्रव्यवहाराद्वारे माहिती प्राप्त करता येईल ईमेल: ip.maninfraprojects@gmail.com
९.	संकेताच्या कलम २५(२)(एच) अन्वये ठराव अर्जदाराच्या पात्रता उपलब्ध असलेले यूआरएल:	खालील ईमेलवर पत्रव्यवहाराद्वारे माहिती प्राप्त करता येईल ईमेल: ip.maninfraprojects@gmail.com
१०.	स्वारस्य अभिव्यक्ती स्वीकारण्याकरिता अंतिम दिनांक:	१६ मार्च, २०२६
११.	संभाव्य ठराव अर्जदारांची तात्पुरती यादी पारित करण्याचा दिनांक	२३ मार्च, २०२६
१२.	तात्पुरत्या यादीवर आक्षेप सादर करण्याचा अंतिम दिनांक	२८ मार्च, २०२६
१३.	संभाव्य ठराव अर्जदारांची अंतिम यादी पारित करण्याचा दिनांक	२ एप्रिल, २०२६
१४	संभाव्य ठराव अर्जदारांना माहिती निवेदनपत्रिका, मुल्यांकन नमुना, ठराव योजनेकरिता विनंती पारित करण्याचा दिनांक	७ एप्रिल, २०२६
१५.	ठराव योजना सादरीकरणाचा अंतिम दिनांक	१२ मे, २०२६
१६.	स्वारस्य अभिव्यक्ती सादर करण्याकरिता प्रक्रिया ईमेल आयडी	ip.maninfraprojects@gmail.com

सही/-
मनोज कुमार अगरवाल
ठराव व्यावसायिक
मॅन इन्फ्राप्रोजेक्ट्स लिमिटेड (सीआयआरपी अंतर्गत)
नोंद. क्र. IBBI/IPA-001/IP-P00714/2017-2018/11222
एएफए क्र.: **AA1/11222/02/300627/109155 वैधता दि. ३०.०६.२०२७ पर्यंत**
ठिकाण: मुंबई
दिनांक: २७.०२.२०२६

गोव्याच्या नार्वेत गंगा घाट आरती प्रकल्पाला स्थानिकांचा पाठिंबा

■ पणजी

उत्तर गोव्यातील नार्वे येथे प्रस्तावित गंगा घाट आरती प्रकल्पाला स्थानिक ग्रामस्थांनी जोरदार पाठिंबा दिला असून, कुंबरजुआचे आमदार राजेश फळदेसाई यांच्या विरोधाला ग्रामस्थांनी विरोध दर्शवला आहे. मुख्यमंत्री प्रमोद सावंत, स्थानिक आमदार प्रेमेंद्र शेट आणि पर्यटनमंत्री रोहन खंवटे यांच्या पुढाकाराने हा विकास प्रकल्प सुरू असून, कार्वे आणि नार्वे येथील रहिवासी या प्रकल्पाच्या समर्थनार्थ एकत्र आले आहेत.

आमदार फळदेसाई यांचा विरोध

कुंबरजुआचे आमदार राजेश फळदेसाई यांनी मात्र या प्रकल्पावर आक्षेप घेतला आहे. त्यामुळे स्थानिक लोकांमध्ये असंतोष निर्माण झाला आहे. नार्वे आणि कार्वे गावातील नागरिकांनी हा प्रकल्प परिसराच्या विकासासाठी आणि पर्यटनासाठी महत्त्वाचा असल्याचे सांगत प्रकल्पाला पाठिंबा दिला आहे. ग्रामस्थांनी स्पष्ट केले आहे की, हा प्रकल्प केवळ नार्वे च नव्हे तर संपूर्ण मायेम मतदारसंघासाठी फायदेशीर ठरेल. या प्रकल्पाला होणारा विरोध विकासाला रोखणारा आहे, असे मत ग्रामस्थांनी व्यक्त केले आहे. नार्वे येथील गंगा घाट आरती हा १० कोटी रुपयांचा प्रकल्प, राज्यसभेचे खासदार सदानंद शेट तानवडे यांच्या माध्यमातून, मुख्यमंत्री प्रमोद सावंत यांच्या नेतृत्वाखाली राबवला जात आहे.

इराण चीनकडून सुपरसॉनिक क्षेपणास्त्रे खरेदी करणार

तेहरान - मध्य पूर्वेतील तणावाच्या पार्श्वभूमीवर इराणने आपली लष्करी वाढवण्याचा निर्णय घेतला. अमेरिकेच्या इशाऱ्यांना न जुमानता इराण लवकरच चीनकडून घातक सुपरसॉनिक अँटी-शिप क्रूझ क्षेपणास्त्रे खरेदी करणार आहे. अमेरिकेचे राष्ट्राध्यक्ष डोनाल्ड ट्रम्प यांनी इराणला दिलेल्या लष्करी हल्ल्याच्या इशाऱ्यानंतर इराणने आपली संरक्षण भिंत अभेद्य करण्याच्या दृष्टीने पाऊल उचलले आहे. इराण-चीन यांच्यातील हा संरक्षण करार अंतिम टप्प्यात असून तो लवकरच पूर्ण होण्याची शक्यता आहे. ही क्षेपणास्त्रे ध्वनीच्या वेगापेक्षाही अधिक वेगाने झेपावतात.

बीडमध्ये पोलीस पाटील परीक्षेत चुकीच्या प्रश्नपत्रिकेचे वाटप

■ बीड

पोलीस पाटील पदाच्या परीक्षेत बीडच्या अंबाजोगाई येथील परीक्षा केंद्रावर सुरुवातीलाच चुकीच्या संचाची प्रश्नपत्रिका वाटप करण्यात आल्याने मोठा गोंधळ उडाला. चूक लक्षात आल्यानंतर प्रश्नपत्रिका बदलण्यात आली. तोपर्यंत अनेक परीक्षार्थींचा वेळ वाया गेला. त्यामुळे प्रशासनाच्या पारदर्शकतेवर प्रश्नचिन्ह निर्माण झाले. परीक्षा नव्याने घेण्याची मागणी उमेदवारांकडून केली जात आहे.परीक्षार्थ्यांच्या मते, हा प्रकार केवळ तांत्रिक घोळ नसून प्रशासनाच्या नियोजनशून्यतेचा आणि निष्काळजीपणामुळे घडला आहे. आमच्या भवितव्याशी खेळ झाला, अशी संतप्त प्रतिक्रिया उमेदवारांनी व्यक्त केली. काही परीक्षार्थ्यांनी जिल्हाधिकाऱ्यांकडे लेखी तक्रार दाखल करून संपूर्ण प्रक्रियेची चौकशी करावी.

शरद पवार गटाचे पदाधिकारी आतिश दांडेगावकर भाजपात

मुंबई -शरद पवार गटाचे नेते आणि माजी मंत्री जयप्रकाश दांडेगावकर यांचे पुत्र व शरद पवार गटाचे पदाधिकारी आतिश दांडेगावकर यांनी शेकडो समर्थकांसह आज भाजपात प्रवेश केला. भाजपा प्रदेशाध्यक्ष रवींद्र चव्हाण यांच्या उपस्थितीत हा पक्षप्रवेश सोहळा पार पडला. यावेळी चव्हाण यांनी दांडेगावकर यांचे स्वागत करत, सहकार क्षेत्रात काम करणारे उमदे नेतृत्व भाजपात दाखल झाल्याने संघटनेला बळ मिळेल, असे सांगितले.

विक्रमगड नगरपंचायत, जि. पालघर
निविदा सूचना

मुख्याधिकारी, विक्रमगड नगरपंचायत यांच्यातर्फे १. विक्रमगड नगरपंचायत हद्दीत पाटील पाडा येथे सार्वजनिक शौचालय बांधणे बाबत, २. विक्रमगड नगरपंचायत हद्दीत बस स्टँन्ड जवळ सार्वजनिक शौचालय बांधणे बाबत व ३. विक्रमगड नगरपंचायत हद्दीत पंचायत समिती जवळ सार्वजनिक शौचालय बांधणे बाबत या कामांसाठी दि. २७/०२/२०२६ ते दि.१३/०३/२०२६ रोजी पर्यंत ऑफलाईन निविदा मागविण्यात येत आहेत. तरी इच्छुक निविदा धारकांनी शेवटच्या तारखेच्या आत निविदा कार्यालयात सादर करावी व अधिक माहिती साठी स्वच्छता विभागाशी संपर्क साधावा.

जा.क्र.२३०, दि. २६/०२/२०२६

सही/-
प्र. मुख्याधिकारी
विक्रमगड नगरपंचायत. विक्रमगड

MAHAVITARAN Maharashtra State Electricity Distribution Co. Ltd.

SHORT TENDER NOTICE

Tenders are invited for Procurement of LT Rubber soft hand gloves (for Voltage upto 1,000V) through e-tendering process with an Estimated Cost of Rs. 604.37 Lakhs against MSEDCL advertised Tender on website vide No. MMD/T-HTM2-07/0226 due for submission on dtd. 11.03.2026. For details please visit website: https://etender.mahadiscom.in/eatApp/

HO PR-58/26 Chief Engineer (MMD)

भारतीय स्टेट बँक
कॉर्पोरेट सेंटर, स्टेट बँक भवन, मादाम कामा मार्ग, मुंबई - ४०००२१

सूचना

भागधारकांच्या हे निदर्शनास आणून दिले जात आहे की एसबीआयच्या रु. १० दर्शनी मूल्याच्या भागाचे रु. १ मध्ये विभाजन झाल्याच्या अनुषंगाने, बँकेद्वारे निर्गमित केलेल्या रु. १० दर्शनी मूल्य असलेल्या भाग प्रमाणपत्रांची वैधता दिनांक २२ नोव्हेंबर २०१४ पासून समाप्त झाली आहे. याविषयीची अधिसूचना भारतीय राजपत्रात दिनांक ०५.११.२०१४ या दिवशी प्रसिद्ध करण्यात आली होती. या अनुषंगाने सर्व हेतूंकरिता, या सूचनेत दिले गेलेले भाग तपशील हे रु. १ दर्शनी मूल्य असणाऱ्या भाग प्रमाणपत्रांचे आहेत. याद्वारे सूचना देण्यात येत आहे की बँकेच्या खालील नमूद केलेल्या प्रतिभूतींचे भाग प्रमाणपत्र (प्रमाणपत्रे) यथायोग्य पूर्ण झालेल्या हस्तांतरण विलेखा (विलेखां) सह / शिवाय, उक्त भागाचे यथाविधि नोंदणीकृत धारक/ धारकांकडून हरवली/ गहाळ झाली आहेत आणि त्यांनी त्यांच्या नावे प्रतिलिपी भाग प्रमाणपत्र (प्रमाणपत्रे) निर्गमित करण्याकरिता बँकेकडे अर्ज केला आहे. उक्त भागासंबंधी कोणत्याही व्यक्तीचा दावा असल्यास त्यांनी तो दावा बँकेचे इश्यूसाठी रजिस्ट्रार आणि शेअर ट्रान्सफर एजंट (आरटीए) मेसर्स केफिन टेक्नॉलॉजीज लिमिटेड, सेलेनियम, टॉवर बी, प्लॉट क्रमांक ३१ आणि ३२, फाइनेंसियल डिस्ट्रिक्ट, नानकरामगुडा, हैदराबाद, तेलंगणा - ५०० ०३२ (इमेल आयडी: **einward.ris@kfintech.com**) यांच्याकडे या दिवसापासून ७ दिवसांच्या आत दाखल करावा, अन्यथा पुढील सूचनेशिवाय बँक प्रतिलिपी भाग प्रमाणपत्र (प्रमाणपत्रे) निर्गमित करण्याची कार्यवाही सुरु करेल.

भारतीय स्टेट बँक

अनु क्र.	फोलियो क्र.	धारकाचे नाव	समभाग संख्या	प्रमाणपत्र क्रमांक		विभिन्न क्रमांक	
				पासून	पर्यंत	पासून	पर्यंत
१	००८४४११८	एन शिवरामन एस सकुंतला	८२०	८००५१	८००५२	७३९२८९८५४१	७३९२८९९३६०
२	०७५२८५६७	हर्ष गुप्ता	३७८०	६३२८५७५	६३२८५७५	८०६५१८३२७५	८०६५१८७०५४
३	०१४५०७४८	अरविंद जयंतराव काद्रे श्रीमती अलका अरविंद काद्रे	६००	१३२६७३	१३२६७३	७४१२६५९६८१	७४१२६६०२८०
४	०१४५०७४९	अलका अरविंद काद्रे अरविंद जयंतराव काद्रे	६००	१३२६७४	१३२६७४	७४१२६६०२८१	७४१२६६०८८०
५	०११५८७२०	खालिदा चौधरी मोहम्मद फोरेच चौधरी	५००	११९६४६	११९६४६	७४०६११३९९१	७४०६११४४९०
६	०११५८७१९	मोहम्मद फसीह चौधरी खालिदास चौधरी	५००	११९६४५	११९६४५	७४०६११३४९१	७४०६११३९९०

वरील आकडे रु. १/- दर्शनी मूल्याच्या वर्तमान समभागांच्या समभाग विभाजनानंतरचे (अभिलेख तारीख २१.११.२०१४) तपशील दर्शवतात.

स्थळ: मुंबई
दिनांक: २७.०२.२०२६
समभागांची संख्या: **६८००**
स.प्रमाणपत्रांची संख्या: **७**
महाव्यवस्थापक (शेअर्स व बॉण्ड्स)

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HO PR No. 57/2025-26 Dt. 26.02.2026

Chief Engineer (Civil)

मुंबई गृहनिर्माण व क्षेत्रविकास मंडळ
कार्यकारी अभियंता/ विद्युत विभाग/ मुंबई मंडळ यांचे कार्यालय
रुम नं. ३६७, ३६८, दुसरा माळा, गृहनिर्माण भवन, कलानगर, वांद्रे (पूर्व), मुंबई-५१
म्हाडा MHADA

काअ/विवि/मुंम/२०/२०२६, दिनांक २५/०२/२०२६

निविदा नोटीस

ऑनलाईन निविदा खालील दिलेल्या तपशिलाप्रमाणे मागविण्यात येत आहे.

ई निविदा क्र.	कामाचे स्वरुप	निविदा रक्कम (without GST)	ऑनलाईन निविदेची सुरुवातीची तारीख
१	महाराष्ट्र गृहनिर्माण आणि क्षेत्रविकास प्राधिकरण, मुंबई येथील विविध विभागीय मंडळातील वाहन चालविण्यासाठी बाह्य यंत्रणेकडून कंत्राटी पद्धतीने मासिक दराने वाहन चालक उपलब्ध करून देणेबाबत (२ वर्षाकरिता)	३,४३,१६,८५६.००	२७/०२/२०२६

निविदा प्रक्रिये संबंधातील संपूर्ण माहिती ऑनलाईन (e-tendering) मार्फत (https://mahatenders.gov.in) या संकेतस्थळावर प्राप्त होतील. शुद्धीकरण/ॲडिशन जर असेल तर फक्त वेबसाईटवर प्रकाशित केले जाईल.

सही/-
कार्यकारी अभियंता
विद्युत विभाग/मुंबई मंडळ

CPRO/A/146

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महाराष्ट्र शासन
इलाखा शहर विभाग, (सा.बां.)
ई - निविदा सुचना क्र. ८५ सन २०२५-२०२६

कार्यकारी अभियंता, इलाखा शहर विभाग, मुंबई (दुरध्वनी क्रमांक-२२०१६९७५/२२०१६९७७) महाराष्ट्र शासनाच्या सार्वजनिक बांधकाम खात्याकडे योग्य वर्गातील नोंदणीकृत कंत्राटदारांकडून खालील कामाकरिता **ब-१** नमुन्यातील निविदा ई- निविदा प्रणालीव्दारे (ऑनलाईन) मागवित आहेत. निविदा स्विकारण्याचा अथवा नाकारण्याचा अधिकार कार्यकारी अभियंता, इलाखा शहर विभाग, मुंबई यांनी राखून ठेवला आहे.

अ. क्र.	कामाचे नाव	अंदाजित रक्कम रू. लक्ष
१	एल टी मार्ग मुंबई येथील सी पी ऑफिस आवार स्पेशियल टास्क फोर्स ऑफिस येथे बांधकाम करणे.	११.८९
२	एम.आर.ए. कॅम्पस मुंबई येथील ए इमारत येथे जी. आय व सीपीवीसी पाईप लाईन येथे दुरुस्ती करणे.	१६.३६
३	बी. टी. मार्ग मुंबई येथील सीपी ऑफिस आवार ए विंग ऑफिसर क्वाटर्स येथे नुतनीकरण करणे.	११.४३
४	एल्फीस्टन टेक्नीकल हायस्कुल आवार मुंबई येथील अंतर्गत स्मिथी शेड येथे प्लास्टर, रंगकाम, फ्लोरींग, ग्रील, दरवाजा व खिडक्या नुतनीकरणचे काम करणे.	१२.५४
५	एल्फीस्टन टेक्नीकल हायस्कुल आवार मुंबई येथील आयटीआय वर्कशॉप जवळ एनएसएस ऑफिस, पंप रूम वॉटर टँक व रूमचे काम करणे.	१६.४६
६	जे. जे. स्कूल ऑफ आर्ट आवार मुंबई येथील न्यु आर्किटेक्चर इमारत तळमजल्यावरील क्लासरूम व पॅसेज येथे प्लास्टर व रंगकाम करणे.	१६.२९

ई-निविदा उपलब्ध कालावधी दि. २७.२.२०२६ ते दि. ६.३.२०२६ पर्यंत.
ई-निविदा उघडणे - दि. ९.३.२०२६ रोजी दुपारी ३.०० वाजता
निविदा सुचनेमध्ये काही बदल / सुधारणा करावयाची असल्याचे शुध्दीपत्रक वृत्तपत्रामध्ये प्रसिध्द करण्यात येणार नाही. त्याबत सर्व बदल ऑनलाईन निविदा प्रक्रियेमध्ये प्रसिध्द केले जाईल.
खालील संकेतस्थळावरुन ई-निविदाची सर्व माहीती उपलब्ध आहे.
1) www.mahapwd.com
2) http://mahatenders.gov.in
जा.क्रं. इशवि/निलि/१४९३
कार्यकारी अभियंता
इलाखा शहर विभाग, मुंबई यांचे कार्यालय,
सार्वजनिक बांधकाम विभाग,
२ रा मजला, बांधकाम भवन,
२५ मर्झबान रोड, फोर्ट,
मुंबई - ४०० ००१.
Email : presidency.ee@mahapwd.gov.in
दिनांक: २३/२/२०२६
क्रमांक: आरओसी- २०२५-२६/क्र. ५/सी ६१७८

सही/-
(व्ही. ए. पाटसकर)
कार्यकारी अभियंता,
इलाखा शहर विभाग, मुंबई.

नवी मुंबई महानगरपालिका
शहर अभियंता विभाग
फेरनिविदा सुचना नमुंमपा /शहर अभियंता विभाग/470/2025-26

कामाचे नाव:- तुर्भे क्षेपणभुमी घनकचरा प्रक्रीया प्रकल्प येथे Bioculture Enzyme ने संभाव्य आग, धुर व दुर्गंधी रोखण्याकरीता प्रतिबंधात्मक उपाययोजना पुरविणे. .

अंदाजपत्रकिय रक्कम (रु.) :- 1,42,85,394/-/-

फेर-निविदा पुस्तिका ई-टेंडरिंग (E-Tendering) संगणक प्रणालीच्या NIC च्या https://mahatenders.gov.in या संकेतस्थळावर दिनांक 27/02/2026 रोजी प्राप्त होतील. निविदेचे सादरीकरण https://mahatenders.gov.in या संकेतस्थळावर Online करावयाचे आहे. ई-निविदा ई-टेंडरिंग (E-Tendering) प्रक्रियेतील कोणत्याही तांत्रिक अडचणींसाठी सदर संकेतस्थळावर दिलेल्या हेल्पडेस्क नंबरवर संपर्क करावे.

कोणतीही निविदा स्वीकारणे अथवा नाकरण्याचा अधिकार मा.आयुक्त, नवी मुंबई महानगरपालिका यांनी राखून ठेवलेला आहे.

सही/-
शहर अभियंता
नवी मुंबई महानगरपालिका
जाक्र-नमुंमपा/जसं/जाहिरात/127/2026

MAHATRANSCO Maharashtra State Electricity Transmission Co. Ltd.

SRM E-Tender Notice

MSETCL invites online bids (E-Tender) from registered contractors/agencies on Mahatransco E-Tendering website **https://srmetender.mahatransco.in** for following works under PAC Dn., Kalwa

Sr. No.	Tender No.	Description	Estimated Amount in Rs.	EMD in Rs.	Tender fee in Rs.
1	RFX No. 7000038969	E-tender for hiring of LMV (Swift desire/ Ertiga or equivalent) for Executive Engineer at PAC Division Kalwa for the period of 01.04.2026 to 31.03.2027.	5,99,904	6000	500/- + GST
2	RFX No. 7000038980	E-tender for hiring of AC LMV (Ertiga/ Bolero or equivalent) along with the driver for Protection unit-1 at PAC Div Kalwa for the period of 01.04.2026 to 31.03.2027.	5,99,912.47	6000	500/- + GST
3	RFX No. 7000038981	E-tender for hiring of AC LMV (Ertiga/ Bolero or equivalent) along with the driver for Protection unit-2 at PAC Div Kalwa for the period of 01.04.2026 to 31.03.2027.	5,99,912.47	6000	500/- + GST
4	RFX No. 7000038982	E-tender for hiring of AC LMV (Ertiga/ Bolero or equivalent) along with the driver for Automation unit at PAC Div Kalwa for the period of 01.04.2026 to 31.03.2027.	5,99,912.47	6000	500/- + GST
5	RFX No. 7000038983	E-tender for hiring of AC LMV (Ertiga/ Bolero or equivalent) along with the driver for Communication unit at PAC Div Kalwa for the period of 01.04.2026 to 31.03.2027.	5,99,912.47	6000	500/- + GST
6	RFX No. 7000038984	E-tender for hiring of AC LMV (Ertiga/ Bolero or equivalent) along with the driver for Trombay unit at PAC Div Kalwa for the period of 01.04.2026 to 31.03.2027.	5,99,912.47	6000	500/- + GST

Submission of bids from 27.02.2026 to 15.03.2026 up to 23:59 hrs., Bid opening date and time:- 16.03.2026 at 11:00 hrs. (Technical) and at 15:00 hrs. (Commercial) if possible.
For further details visit our Mahatransco E-Tendering website **https://srmetender.mahatransco.in**
Contact person: The Executive Engineer -9769213911
The Dy. Executive Engineer (O) - 9619499485 / 7021425527
Note :- All eligible interested contractors are mandated to get enrolled on SRM E-Tender portal (New) - **https://srmetender.mahatransco.in.**

Sd/-
Executive Engineer
PAC Dn., Kalwa

बृहन्मुंबई महानगरपालिका
खाते: उप जल अभियंता (परिरक्षण)
क्र. ज.अ./९०६२/स.अ.(परि.) ज.का.पू.उ. दि. २५.०२.२०२६
ई-निविदा सुचना

बृहन्मुंबई महानगरपालिकेव्दारे खालील नमुद विषयांकित कामांसाठी, इच्छुक निविदाकारांकडुन ऑनलाईन ई- निविदा मागविण्यात येत आहेत. निविदा वितरण व विक्री दिनांक आणि वेळ, निविदा विक्री नियत दिनांक आणि वेळ याबाबतचा तपशीलवार बृहन्मुंबई महानगरपालिकेची वेबसाईट अर्थात http://portal.mcgm.gov.in वर आणि महाटेंडर संकेतस्थळावर अर्थात http://mahatenders.gov.in निविदा अवलोकन अंतर्गत प्रसिद्ध / अपलोड करण्यात आली आहे.

अ.क्र.	निविदा क्रमांक	निविदेचा विषय
१.	2026_MCGM_1281615_1	कार्यकारी अभियंता जल कामे (बांधकामे) पूर्व उपनगरे अंतर्गत स्टोअर रूममध्ये मोबाईल कॉम्पॅक्टर स्टोरेज सुविधेचा पुरवठा, स्थापना, चाचणी आणि कार्यान्वित करण्याचे काम करणेबाबत.

इच्छुक निविदाकारांनी तपशीलवार माहितीकरिता महाटेंडर संकेतस्थळावर अर्थात http://mahatenders.gov.in आणि बृहन्मुंबई महानगरपालिकेची वेबसाईट अर्थात http://portal.mcgm.gov.in वर भेट द्यावी.

सही/-
कार्यकारी अभियंता (प्र.का.) जल कामे
पीआरओ/३१११/जाहि./२०२५-२६

जेथे जेथे पाणी साचते, तेथे तेथे डासांचे फावते.

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Registered Office: 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-400 021. Ph.: (022) 6747 2117 Fax: (022) 6747 2118 E-mail: info@authum.com

APPENDIX- IV-A [See proviso to rule 8 (6)] | Public Notice For E-Auction Cum Sale (Appendix – IV A)

Sale of Immovable property mortgaged to Authum Investment & Infrastructure Limited ("AIIL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIIL vide NCLT order dated 10.05.2024) having Corporate Office at **The Ruby 11th Floor, North-West wing, Plot No.29, Senapati Bapat Marg, Dadar (west), Mumbai- 400028 and Branch Office at:- Unit no 304, Sunrise Business Park, Plot no B- 68, Road no. 16, Kisan Nagar, Wagle Estate, Thane - 400 604** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of Authum Investment & Infrastructure Limited had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on **"AS IS WHERE IS BASIS & AS IS WHAT IS BASIS"** for realization of Authum Investment & Infrastructure Limited dues, The Sale will be done by the undersigned through e-auction platform provided at the website: https://sarfaesi.auctiontiger.net.

Borrower(S) / Co-Borrower(S) /Guarantor(S)	Demand Notice Date And Amount	Date of Physical Possession	Reserve Price / Earnest Money Deposit
Loan A/c No. RLLPMUM000316559 & RLLPMUM000316655 Branch: MUMBAI 1. Laxminarayan Ramchandra Bhattad 2. RMB Event Management Pvt Ltd. 3. Harishkumar Ramchandra Bhattad. 4. Harikishan Ramchandra Bhattad 5. Bhagwandas Ramchandra Bhattad 6. Jayant Bhagwandas Bhattad 7. Jayshree Laxminarayan Bhattad	16-11-2021 & Rs. 3,35,01,665/- (Rupees Three Crore Thirty-Five Lakh One Thousand Six Hundred & Sixty-Five Only) Bid Incremental: Rs. 50000/- (Rupees Fifty Thousand Only)	9th Jan 26 Total Outstanding as on 23rd Feb 26 Rs. 6,61,71,071/- (Rupees Six Crores Sixty One Lakhs Seventy One Thousand & Seventy One Only)	Rs. 29835000/- (Rupees Two Crore Ninety Eight Lakh Thirty Five Thousand Only) Earnest Money Deposit (EMD) : Rs. 29,83,500/- (Rupees Twenty Nine Lakh Eighty Three Thousand Five Hundred Only)

Description Of The Immovable Property/ Secured Asset : All that Piece and Parcel of The Residential Property Bearing Flat No. 25, 2nd Floor, A-1, Apartment, 270, Walkeshwar Road, Near Governor House, Walkeshwar, Mumbai-400006.

Date Of Inspection :	EMD Last Date :	Date/ Time of E-Auction
02nd Apr 26 11:00-17:00	06th Apr 26 11:00-17:00	07th Apr 26 11:00-13;00

Mode Of Payment: All payment shall be made by demand draft in favour of "Authum Investment & Infrastructure Limited" payable at **Mumbai** or through **RTGS/NEFT.** The accounts details are as follows: **a) Name of the account: Authum Investment & Infrastructure Limited CHD A/c, b) Name of the Bank: HDFC Bank Ltd., c) Account No: 99999917071990, d) IFSC Code: HDFC000119.**

TERMS & CONDITIONS OF ONLINE E- AUCTION SALE:-

1. The Property is being sold on "AS IS WHERE IS, WHATEVER THERE & WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities.
2. For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider **M/S e-Procurement Technologies Pvt. Ltd. (Auctiontiger), B-705, Wall Street II, Opp. Orient Club, Near Gujrat College, Ellis Bridge, Ahmedabad – 380 006 Gujarat (Contact no. 9265562818/9265562821/19) Support Email – support@auctiontiger.net, Mr. Ram Sharma Mob. 8000023297 Email: ramprasad@auctiontiger.net**
3. **For further details and queries, contact Authorized Officer: Mr. Punit Pardeshi – (Mob: 8169731910)**
4. **This publication is also 30 (Thirty) days' notice to the Borrower / Mortgagor / Guarantors of the above said loan account pursuant to rule 8(6) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above mentioned date / place.**

PLEASE REFER THE WEBSITE FOR DETAILED TERMS AND CONDITIONS (Use Code: 359708 and see the NIT Document) (https://sarfaesi.auctiontiger.net)

Place: Mumbai
Date : 27.02.2026

SD/-,Authorized Officer

SUDARSHAN
Outshine. Outdo.

SUDARSHAN CHEMICAL INDUSTRIES LIMITED

Regd. Office & Global Head Office : 7th Floor, Eleven West Panchshil, Survey No. 25, Near PAN Card Club Road, Baner, Pune - 411 069. **Tel. :** 020-68281200
Email : shares@sudarshan.com **Website :** www.sudarshan.com **CIN :** L24119PN1951PLC008409

NOTICE OF SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

In continuation to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July, 2025, notice is hereby given to inform that in order to facilitate ease of investing for the investors and to secure their rights in the securities purchased by them and to further facilitate the investors to get rightful access to their securities, SEBI vide its Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30th January, 2026, ("Circular"), has opened another special window **from 5th February, 2026 upto 4th February, 2027** for lodgement of transfer and dematerialisation request(s) of physical securities which were sold/purchased prior to 1st April, 2019 and will be applicable in following cases:

1. where original share transfer request(s) were not lodged prior to 1st April, 2019 and the shareholder is holding original share certificate; and
2. where original share transfer request(s) were lodged prior to 1st April, 2019 and those were rejected, returned, or remained unattended due to deficiency in the documents/process/or otherwise and the shareholder is holding original share certificate.

Shareholders who wish to avail this opportunity are requested to contact Company's Registrar and Share Transfer Agent ("RTA"), MUFG Intime India Private Limited at their email id: pune@in.mpms.mufg.com or send the requisite documents at their office at Block no. 202, 2nd Floor, Akshay Complex, Near Ganesh Temple, Off Dhole Patil Road, Pune- 411001, Maharashtra, India or contact the Company at shares@sudarshan.com

Please note that the securities so transferred shall be mandatorily credited to the transferee only in demat mode once all the documents are found to be in order by the RTA and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/ lien marked/ pledged during the said lock-in period. Due process shall be followed for such transfer-cum-demat requests.

This is for your information.

For Sudarshan Chemical Industries Limited
Sd/-
Mandar Velankar
General Counsel & Company Secretary

Date : 26th February, 2026
Place : Pune

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED

CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING
(Under Regulation 36A(1)of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Man Infraprojects Limited CIN:U70101MH2006PLC164930
2.	Address of the registered office	102, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Ville Parle - West, Mumbai - 400056.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	The major assets of the Corporate Debtor are located at Mumbai
5.	Installed capacity of main products/ services	The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year	As per latest audited financial statements the revenue from operations is Rs. 75,00,000 for the financial year 2018-19.
7.	Number of employees/ workmen	As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be sought through communication to the following email : E-mail: ip.maninfraprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be sought through communication to the following email : E-mail: ip.maninfraprojects@gmail.com
10.	Last date for receipt of expression of interest	16th March, 2026
11.	Date of issue of provisional list of prospective resolution applicants	23rd March, 2026
12.	Last date for submission of objections to provisional list	28th March, 2026
13.	Date of issue of final list of prospective resolution applicants	2nd April, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	7th April, 2026
15.	Last date for submission of resolution plans	12th May, 2026
16.	Process email id to submit EOI	ip.maninfraprojects@gmail.com

Sd/-
Manoj Kumar Agarwal
Resolution Professional
Man Infraprojects Limited (Under CIRP)
Regn. No. IBBI/IPA-001/IP-P00714/2017-2018/11222
AFA No: **AA1/11222/02/300627/109155 Valid till 30/06/2027**
Place: Mumbai
Date: 27.02.2026

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

PUBLIC ANNOUNCEMENT

(scan this QR code to view the Draft prospectus)

LORVEN INTERNATIONAL LIMITED

CIN: U74999MH2006PLC165838
Incorporated on November 28, 2006 at Mumbai

Our Company was Originally formed as a partnership firm in the name and style of "M/s. Lorven International" in the Year 1996. Subsequently, the partnership firm was converted into the Private Limited Company under the name "Lorven International Private Limited" on November 28, 2006, under the provisions of Companies Act, 1956 vide registration certificate issued by the Registrar of Companies ('ROC'), Mumbai, Maharashtra, bearing Corporate Identification Number U74999MH2006PTC165838. Thereafter, the status of the Company was changed to Public Limited and the name of our Company was changed to "Lorven International Limited" vide Special Resolution dated July 14, 2023 and a fresh certificate of incorporation consequent to conversion was issued on August 02, 2023 by the Registrar of Companies, Mumbai. The Corporate Identification Number of our Company is U74999MH2006PLC165838. For further details pertaining to the change of name of our Company and the change in Registered Office, please refer the chapter "History and Certain Corporate Matters" on page no. 131 of this Draft Prospectus.

Registered office: Lorven House, Opp. Kaka Petrol Pump, Near Metro Mall, Lbs Marg, Bhandup (West,) Mumbai, Maharashtra, India – 400078
Tel No.: +91 7045646022; **Website:** https://lorveninternational.in; **E-Mail:** info@lorveninternational.in
Contact Person: Meenakshi Jain, Company Secretary and Compliance Officer

Our Promoters: PANKAJ BALDEVKUMAR AGGARWAL, SANGEETA DEEPAK AGGARWAL AND RUPEN DEEPAK AGGARWAL

"THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE EQUITY SHARES ARE PROPOSED TO BE LISTED ON SME PLATFORM OF BSE LIMITED."

THE ISSUE

INITIAL PUBLIC ISSUE OF UPTO 35,00,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH OF LORVEN INTERNATIONAL LIMITED ("LIL" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [•] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ [•] PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹ [•] ("THE ISSUE"), OF WHICH [•] EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH FOR CASH AT A PRICE OF ₹ [•] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ [•] PER EQUITY SHARE AGGREGATING TO ₹ [•] WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION i.e., NET ISSUE OF [•] EQUITY SHARES OF FACE VALUE OF ₹10/- EACH AT A PRICE OF ₹ [•] PER EQUITY SHARE AGGREGATING TO [•] LACS IS HEREIN AFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE [•] % AND [•] % RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY. FOR FURTHER DETAILS, PLEASE REFER TO SECTION TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE NO. 240 OF THIS DRAFT PROSPECTUS.

In case of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Issue Period disclosed in the Prospectus, for a minimum period of three (3) working days, subject to the Issue Period not exceeding ten (10) working days. Any revision in the Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the website of the Lead Manager and by intimation to Designated Intermediaries and Sponsor Bank as applicable.

This issue is being made through Fixed Price Process in terms of Chapter IX of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 as amended ("SEBI ICDR Regulations") and allocation in the net issue to the public will be made in terms of regulation 253 of the SEBI ICDR Regulations. In terms of the Regulation 19(2)(B)(I) of the Securities Contracts (Regulations) Rules, 1957, as amended (the "SCRR"), the issue is being made for at least 25% of the post-paid-up Share capital of our Company. All potential investors shall participate in the Issue only through an Application Supported by Blocked Amount ("ASBA") process providing details about the bank account and UPI ID in case of Individual investors who applies for minimum application size, if applicable, in which the application amount shall be blocked by the Self-Certified Syndicate Banks ("SCSBs") or under UPI Mechanism as the case may be. For details in this regard, specific attention is invited to chapter titled "Issue Procedure" on page no. 253 of the Draft Prospectus.

This public announcement is being made in compliance with the Regulation 247 of SEBI (ICDR) Regulations, 2018 and SEBI (ICDR) (Amendment) Regulations, 2025 vide notification dated March 03, 2025, and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME companies to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the offer and Draft Prospectus dated February 25, 2026 which has been filed with the SME Platform of BSE Limited.

Pursuant to SEBI (ICDR) (Amendment) Regulations, 2025 on March 03rd, 2025 and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME companies, for fulfilling all additional eligibility criteria, the Draft Prospectus filed with the SME Platform of BSE Limited (BSE SME) shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the BSE at https://www.bsesme.com/PublicIssues/SMEIPODRHP.aspx#_ and the website of the Company at : https://lorveninternational.in; and at the website of Lead Manager i.e. INTEACTIVE FINANCIAL SERVICES LIMITED at https://www.ifinservices.in/ Our Company hereby invites the members of the public to give their comments on the Draft Prospectus filed with the SME Platform of BSE Limited (BSE SME) with respect to disclosures made in Draft Prospectus. The members of the public are requested to send a copy of their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and/or the Lead Manager at their respective addresses mentioned below. All comments must be received by BSE, and/or our Company and/or Company Secretary and Compliance Officer of our Company and/or the Lead Manager in relation to the offer on or before 5 p.m. on the 21st day from the aforesaid date of filing the Draft Prospectus with BSE SME.

This being the first Public Issue of our Company, there has been no formal market for the securities of our Company. The face value of the shares is ₹ 10/- per Equity Share and the Issue price is [•] of the face value. The Issue Price (as determined by our Company in consultation with the Lead Manager) as stated in the chapter titled on "Basis for Issue Price" beginning on page no. 81 of this Draft Prospectus should not be taken to be indicative of the market price of the Equity Shares after the Equity Shares are listed. No assurance can be given regarding an active or sustained trading in the equity shares of our Company nor regarding the price at which the Equity Shares will be traded after listing.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have neither been recommended nor approved by Securities and Exchange Board of India nor does Securities and Exchange Board of India guarantee the accuracy or adequacy of the Draft Prospectus. Specific attention of the investors is invited to the section titled "Risk Factors" beginning on page no. 22 of the Draft Prospectus.

Any decision to invest in the equity shares described in the Draft Prospectus may only be taken after a Prospectus has been filed with the ROC and must be made solely on the basis of such Prospectus as there may be material changes in the Prospectus from the Draft Prospectus. The equity shares, when offered through the Prospectus, are proposed to be listed on SME Platform of BSE Limited ('BSE SME'). For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company, see "Capital Structure" beginning on page 61 of the Draft Prospectus. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in our Memorandum of Association, see "Our History and Certain Corporate Matters" beginning on page 131 of the Draft Prospectus.

LEAD MANAGER OF THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
INTERACTIVE FINANCIAL SERVICES LIMITED **Address:** Office No. 508, Fifth Floor, Priviera, Nehru Nagar, Ahmedabad - 380 015, Gujarat, India **Tel No.:** 079 4908 8019 **(M)** +91-9898055647 **Website:** www.ifinservices.in **Email:** mbd@ifinservices.in **Investor Grievance Email:** info@ifinservices.in **Contact Person:** Pradip Sandhir **SEBI Reg. No.:** INM000012856	**BIGSHARE SERVICES PRIVATE LIMITED** **Address:** Office No. S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai - 400093, Maharashtra, India **Tel No.:** +91 22-62638200 **Website:** www.bigshareonline.com **E-Mail:** ipo@bigshareonline.com **Investors Grievances Email:** Investor@Bigshareonline.com **Contact Person:** Mr. Aniket Seebag **SEBI Reg. No.:** INR000001385 **CIN:** U99999MH1994PTC076534	**Name: Meenakshi Jain** **Address**: Lorven House, Opp. Kaka Petrol Pump, Near Metro Mall, LBS Marg, Bhandup (West), Mumbai-400078, Maharashtra **Tel No.:** +91 70456 46022 **Email ID:** info@lorveninternational.in *Investors can contact our Company Secretary and Compliance Officer, the Lead Managers or the Registrar to the Issue, in case of any pre-issue or post-issue related problems, such as non-receipt of letters of allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.*

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRAFT PROSPECTUS.

FOR LORVEN INTERNATIONAL LIMITED
On Behalf of the Board of Directors
Sd/-
Meenakshi Jain
Company Secretary and Compliance Officer

Place: Mumbai
Date: February 26, 2026

Disclaimer:

LORVEN INTERNATIONAL LIMITED proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the Draft Prospectus on February 25, 2026. The Draft Prospectus is available on the website of BSE SME at https://www.bsesme.com/PublicIssues/SMEIPODRHP.aspx#_ and is available on the websites of the Lead Manager at www.ifinservices.in also on the website of the Company https://lorveninternational.in; Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, see section titled 'Risk Factors" beginning on page 22 of the Draft Prospectus. Potential investors should not rely on the Draft Prospectus for making any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act') or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

PUBLIC ANNOUNCEMENT

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(Please scan this QR to view the DP)

WEALTH MINE NETWORKS LIMITED

(Formerly known as Wealth Mine Networks Private limited)

Corporate Identity Number: U93000GJ1995PLC025328

Our Company was originally incorporated as a private limited Company under the name of "Shamaru Construction Private Limited" on April 04, 1995 under the provisions of the Companies Act, 1956 with the Registrar of Companies, Dadra & Nagar Haveli, Gujarat, bearing registration number as U45201GJ1995PTC025328. Further, the name of our Company was changed to 'Wealth Mine Networks Private Limited' pursuant to a resolution passed at the Extra Ordinary General Meeting held on April 15, 2017 and a fresh certificate of Incorporation for name change issued by the Registrar of Companies, Ahmedabad on May 16, 2017. Subsequently, pursuant to Special Resolution passed by the Shareholders at the Extra Ordinary General Meeting, held on July 04, 2025, our Company was converted into a public limited company and consequently the name of our Company was changed from "Wealth Mine Networks Private Limited" to "Wealth Mine Networks Limited" vide a fresh certificate of incorporation consequent upon conversion from private company to public company dated July 23, 2025 issued by the Registrar of Companies, Central Registration Centre bearing CIN U93000GJ1995PLC025328. For details pertaining to the changes of name of our company and change in the registered office, please refer to the chapter titled ***"History and Certain Corporate Matters"*** beginning on page no. 169 of the Draft Prospectus.

Registered Office: Office 212A 2nd floor Elegeance Tower Level 2, Mathura Road, Jasola Vihar, Sukhdev Vihar, South Delhi, New Delhi, Delhi - 110025 India.
Corporate Address: 215 B, Manek Centre, P. N. Marg, Jamnagar-361001, Gujarat, India;
Tel: +9177788 67143/ 82007 08527 | **E-mail:** info@wealthminenetworks.com | **Website:** www.wealthminenetworks.com
Contact Person: Ms. Brinda Paras Mehta, Company Secretary & Compliance Officer;

PROMOTERS OF OUR COMPANY: MR. SHASHANK PRAVINCHANDRA DOSHI, MRS. HETAL SHASHANK DOSHI, MR. TEJ SHASHANK DOSHI AND MR. KAVYA SHASHANK DOSHI

INITIAL PUBLIC OFFERING OF 16,24,800 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("EQUITY SHARES") OF WEALTH MINE NETWORKS LIMITED ("WEALTH MINE" OR THE "COMPANY") FOR CASH AT A PRICE ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] /- PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING TO ₹ [●] LAKHS, THE OFFER COMPRISES FRESH OFFER OF UP TO 13,00,200 EQUITY SHARES AGGREGATING TO ₹ [●] LAKHS ("FRESH OFFER") AND AN OFFER FOR SALE OF UP TO 3,24,600 EQUITY SHARES BY OUR SELLING SHAREHOLDERS AGGREGATING ₹ [●] LAKHS (THE "SELLING SHAREHOLDER") (THE "OFFER FOR SALE", AND TOGETHER WITH THE FRESH OFFER, THE "OFFER"). OUT OF WHICH 81,300 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH FOR A CASH PRICE OF ₹ [●]/- PER EQUITY SHARE, AGGREGATING ₹ [●] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). THE OFFER LESS THE MARKET MAKER RESERVATION PORTION I.E. THE NET OFFER OF 15,43,500 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH AT AN OFFER PRICE OF ₹ [●]/- PER EQUITY SHARE AGGREGATING ₹ [●] LAKHS (IS HEREINAFTER REFERRED TO AS THE "NET OFFER"). THE OFFER AND THE NET OFFER WILL CONSTITUTE [●]% AND [●]%, RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

This Offer is being made through the Fixed Price Process in terms of Rule 19(2)(b) of the SCRR read with Regulation 229(1) of the SEBI ICDR Regulations and in compliance with Regulation 253(1) and Regulation 253(2) of the SEBI ICDR Regulations, 2018, as amended. In accordance with Regulation 253(1) of the SEBI ICDR Regulations, not less than 50.00% of the Net Offer shall be available for allocation to Individual Investors, and in accordance with Regulation 253(2), the balance shall be available for allocation to Investors other than Individual Investors, i.e., Corporate Bodies or Institutions, QIBs and Non Institutional Investors, subject to valid Applications being received at or above the Is Offer Price. If the Individual Investor Category is under-subscribed, the unsubscribed portion shall be allocated to Non-Institutional Investors, subject to valid Applications being received at or above the Offer Price and vice versa. The Net Offer shall be allocated to the Applicants on a proportionate basis, in consultation with the Designated Stock Exchange, subject to valid Applications being received at or above the Offer Price. All potential investors, including Individual Investors and Non-Institutional Investors, shall participate in this Offer only through the Application Supported by Blocked Amount ("ASBA") process by providing the details of their respective ASBA accounts (including UPI ID for Individual Investors applying through UPI mechanism), in which the corresponding application amounts will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or Sponsor Banks, as the case may be. For further details, please refer to the chapter titled ***"Issue Procedure"*** on page 263 of Draft Prospectus.

This public announcement is made in compliance with the SEBI (ICDR)Regulations, 2018 as amended and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME Companies for fulfilling all additional criteria, the DP filed with the Emerge Platform of NSE (NSE Emerge) shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the NSE at www.nseindia.com, and the website of the Company at www.wealthminenetworks.com and at the website of Lead Manager i.e. at www.sobhagyacapital.com. Our Company hereby invites the members of the public to give their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and /or the Lead Manager at their respective addresses mentioned below. All comments must be received by NSE Emerge and/or our Company and/or Lead Manager in relation to the offer on or before 5 p.m. on the 21st day from the aforesaid date of filing the Draft Prospectus with NSE Emerge.

Investments in equity and equity-related securities involve a degree of risk, and investors should not invest any funds in the offer unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares offered in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of this Draft Prospectus. Specific attention of the investors is invited to the section titled ***"Risk Factors"*** on page 28 of this Draft Prospectus.

Any decision to invest in the Equity Shares described in this Draft Prospectus should be made solely on the basis of the information contained in the Draft Prospectus, including the Risk Factors and other disclosures. The Equity Shares, when offered pursuant to the Prospectus, are proposed to be listed on the Emerge Platform of NSE.

For details of the main objects of the Company as contained in its Memorandum of Association, see ***"Our History and Certain Other Corporate Matters"*** on page 169 of the Draft Prospectus. The liability of the members of the Company is limited. For details of the share capital and capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them see ***"Capital Structure"*** on page 82 of the Draft Prospectus.

LEAD MANAGER TO THE OFFER	REGISTAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
SOBHAGYA CAPITAL OPTIONS LTD. **SOBHAGYA CAPITAL OPTIONS PRIVATE LIMITED** **Address:** C-7 & 7A, Gate No. 01, Hosiery Complex, Phase-II Extension, Noida - 201 305, Uttar Pradesh, India **Tel. No.:** +91 9920379029/ 7836066001 **CIN:** U74899DL1994PTC060089 **Email:** cs@sobhagyacap.com **Website:** www.sobhagyacapital.com **Investor Grievance E-mail:** delhi@sobhagyacap.com **Contact Person:** Ms. Menka Jha/ Mr. Rishabh Singhvi **SEBI Registration No:** INM000008571	**PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED** **Address:** 9, Shiv Shakti Industrial Estate, J.R. Boricha Marg Lower Parel (East), Mumbai 400011, Maharashtra, India. **Tel. No.:** 022 4961 4132 **Email:** newissue@purvashare.com **Website:** www.purvashare.com **Contact Person:** Ms. Deepali Dhuri **SEBI Registration No:** INR000001112	**WEALTH MINE NETWORKS LIMITED** **Ms. Brinda Paras Mehta** **Address:** 215 B, Manek Centre, P. N. Marg, Jamnagar-361001, Gujarat, India **Tel. No.:** +91 77788 67143/ 82007 08527 **Email:** info@wealthminenetworks.com; **Website:** www.wealthminenetworks.com Investors can contact our Company Secretary and Compliance Officer, Lead Managers or Registrar to the Offer, in case of any pre issue or post issue related problems, such as non- receipt of letter of allotment, non- credit of allotted Equity shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DP.

For Wealth Mine Networks Limited
On behalf of the Board of Directors
Sd/-
Ms. Brinda Paras Mehta
Company Secretary and Compliance Officer

Place: Jamnagar
Date: February 27, 2026

WEALTH MINE NETWORKS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an public offer of its Equity Shares and has filed the DP dated February 24, 2026 with NSE Emerge. The DP is available on the website of NSE at www.nseindia.com and on the website of the LM, i.e.,Sobhagya Capital Options Private Limited at www.sobhagyacapital.com and the website of our Company at www.wealthminenetworks.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled "Risk Factors" beginning on page 28 of the Draft Prospectus. Potential investors should not rely on the Draft Prospectus filed with NSE Emerge for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transactions in reliance on Regulation S and the applicable laws of the jurisdictions where those issues and sales are made. There will be no public issuing of the Equity Shares in the United States.

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